

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:4646  
ANSWERED ON:26.04.2005  
IMPORT OF MARBLES  
Bishnoi Shri Jaswant Singh

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) the volume and the kinds of marble imported/exported during the last three years and the names of the countries from/to which they were imported/exported;
- (b) whether the import of marble is adversely affecting the interests of local marble traders; and
- (c) if so, the measures taken to reduce imports and increase exports in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY( SHRI E.V.K.S. ELANGO VAN)

(a) Details of marble imported/exported during the last three years and the names of the countries from/to which they were imported/exported are contained in the publication 'Monthly statistics of Foreign Trade of India Vol.II(Imports)-Annual Number' and 'Monthly statistics of Foreign Trade of India Vol.I(Exports)-Annual Number' published by Directorate General of Commercial Intelligence & Statistics which are available in the Parliament Library.

(b) & (c) Finished marble blocks / tiles, as covered under Chapter 68 of the ITC (HS) Classification of Export and Import items, 2002-2007, are freely importable and do not require any licence from DGFT. However, India is maintaining import restrictions on rough and crude marble. Accordingly, import of crude or roughly trimmed marble, as covered under Chapter 25 of the ITC (HS), which was earlier allowed against surrender of SIL from 1.4.1999 to 31.3.2001 though with a value cap of US \$ 300 per MT and above for rough marble Blocks and US \$ 450 and above for slabs; has been restricted for imports from 1.4.2001 i.e. import can be allowed only against a license to be issued by the DGFT. With this restriction in place, Govt. is committed to protect the interest of the domestic industry.